

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1952
ANSWERED ON:09.03.2010
ALLOCATION OF FOODGRAINS
Kashyap Shri Virender;Thakur Shri Anurag Singh

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the quantity of foodgrains released to the State particularly the hilly States under the Public Distribution System during each of the last three years and the current year, State-wise;
- (b) the quantity of foodgrains distributed to the card holders under the Public Distribution System during the said period;
- (c) the undistributed quantity of foodgrains left with the respective States during the said period;
- (d) the manner in which the said undistributed foodgrains are used/proposed to be used, State-wise;
- (e) whether any policy has been formulated for proper implementation of PDS;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (g): The State-wise (including hilly States) details of allocations and offtake of foodgrains for distribution under Targeted Public Distribution System (TPDS) for the last three years and the current year is as per Annex.

In case where the allocated quantities of foodgrains are not lifted by the State Governments for distribution, the Government considers, as per policy, requests for extension of validity period for lifting of unlifted balance quantities of foodgrains as and when received from States/UTs. Such extensions of validity in lifting of the unlifted quantities of foodgrains for distribution have been accorded to States such as Andhra Pradesh, Arunachal Pradesh, Bihar, Kerala, Rajasthan, Maharashtra, Manipur, Tripura, West Bengal and other States.

Under the TPDS, responsibility for lifting of the allocated foodgrains, their further distribution to eligible ration cardholders through fair price shops rests with the State/Union Territory Governments. As per provisions of Public Distribution System (Control) Order, 2001, functioning of FPS is regulated by State/UT Governments. For streamlining its functioning, the Government has directed State and UT Governments for:-

- (i) continuous review of lists of BPL and AAY families and ensuring timely availability of foodgrains at fair price shops;
- (ii) ensuring greater transparency in functioning of TPDS;
- (iii) improved monitoring and vigilance at various levels; and
- (iv) introduction of new technologies such as Computerization of TPDS operations at various levels and smart card based delivery of essential commodities.